



GOVERNMENT OF JAMMU AND KASHMIR
HOUSING AND URBAN DEVELOPMENT DEPARTMENT
CIVIL SECRETARIAT, SRINAGAR/JAMMU

Notification

Srinagar, the 01st July, 2026.

S.O. 194 :- Whereas, the draft Jammu and Kashmir Parking Rules, 2026 were published in the Official Gazette on 26.02.2026 inviting objections /suggestions from stakeholders and the general public within a period of 15 days; and

Whereas, within the stipulated period no objections or suggestions have been received within the stipulated period.

Now therefore, In exercise of the powers conferred under the section 393 (2) of Jammu and Kashmir Municipal Corporation Act, 2000 and section 280 of the Jammu and Kashmir Municipal Act, 2000, the Government of Jammu and Kashmir is hereby pleased to make the following rules; namely:-

1. **Short Title, Extent and Commencement:-** (1) These rules may be called the Jammu and Kashmir Parking Rules, 2026.
- (2) They shall apply to every Municipal Corporation, Municipal Council and Municipal Committee formed under Jammu and Kashmir Municipal Corporation Act, 2000 and the Jammu and Kashmir Municipal Act, 2000 in the Union Territory of Jammu and Kashmir.
- (3) They shall come into force with effect from the date of their publication in the Official Gazette.
2. **Definitions:-** In these rules, unless there is anything repugnant in the subject or context—
 - (a) **"Act"** means the Jammu and Kashmir Municipal Corporation Act, 2000/Jammu and Kashmir Municipal Act, 2000.
 - (b) **"Authority"** means the Municipal Corporation, the Municipal Committee formed under the Jammu and Kashmir Municipal Corporation/ the Jammu and Kashmir Municipal Act, 2000.

- (c) **"CPMS"** means Central Parking Management System.
- (d) **"Equivalent Car Space"** hereinafter referred to as "ECS" means unitary space requirement for parking a vehicle in terms of a car.
- (e) **"Fees or User Charges"** means a charge collected from the user for the parking of vehicle.
- (f) **"Liquidated Damage"** means an exact amount of money, or a set formula to calculate the amount of money, a party will owe if it breaches a contract, in order to compensate the injured party for its losses.
- (g) **"Mechanical Parking"** means a mechanical system to provide parking of vehicles on multiple levels stacked vertically through an elevated device.
- (h) **"Model Concessionaire Agreement"** means the Concessionaire Agreement to serve as Model Agreement for Parking Management that may be followed by various Municipal Corporations or ULBs.
- (i) **"Multi-level Parking"** means the vertical parking lots that have multiple floors to park the vehicles like ramp-based parking, mechanical parking, etc.
- (j) **"Municipal Corporation/Municipal Committee"** means the **Municipal Corporation/Municipal Committee** formed under the Jammu and Kashmir Municipal Corporation/ the Jammu and Kashmir Municipal Act, 2000.
- (k) **"Nodal Agency"** means the authority responsible for formulation, implementation and monitoring of parking policy, rules and regulations.
- (l) **"Operator"** means a person, or an agency authorized under rules by competent authority to maintain, manage the parking lot and to realize the fee or user charges.
- (m) **"Off Street Parking"** means parking the vehicle anywhere but off the streets. The off-street parking lots shall be of different types – Open/Surface, Basement and Multi level Parking, and/or a combination of these.
- (n) **"On Street Parking"** means parking vehicles on the side of a public road or street.
- (o) **"Open/Surface Parking"** means parking spaces that are not covered by a building and are available at the ground level only.
- (p) **"Parking lot"** means such authorized and identified piece of land or building or structure or place where vehicles may be parked, including multilevel parking like mechanical parking, etc.

- (q) **"Parking Block Face"** means the stretch of on-street parking on one side of the road stretching between two junctions.
- (r) **"Parking Committee"** is dedicated body under the chairmanship of Municipal Commissioner and Director, Urban Local Body for the purpose of management of parking related issues in the jurisdiction.
- (s) **"Parking Cell"** means an administrative unit within Municipal Corporation and Urban Local Body responsible for the implementation, regulation and enforcement of parking rules, policy, centrally sponsored schemes within its jurisdiction.
- (t) **"Parking Fund"** is a dedicated reserve established by Municipal Corporation and Urban Local Body to collect and manage revenues generated from parking.
- (u) **"Parking Policy"** means the Jammu and Kashmir Parking Policy, 2025
- (v) **"Parking Revenue"** means the income generated through management and regulation of parking facilities.
- (w) **"Service Provider"** means the entity (Public or Private) responsible for delivering all the parking services (Parking management, operation and enforcement) established under Municipal Corporation, Municipal, ULB or Nodal Agency.
- (x) **"Transport"** encompasses transportation hubs, bus terminals, metro stations, bus stands, bus stops, bus depots, ferry terminals etc.
- (y) **"Urban Local Body (ULB)"** shall mean the Municipal Corporation/Municipal Committee/Municipality responsible for governance, management, planning, regulating and enforcing Parking policy, rules and regulations within its jurisdiction.

3. **Power to enforce Parking Rules:-** The Municipal Commissioner and Deputy Commissioner concerned shall enforce these Rules in their respective jurisdictions.
4. **Parking Zone:-** The parking Areas shall be delineated by the Urban Local Bodies (ULBs) into zones according to the Parking Policy.
5. **Parking Violations:-** (1) The Parking Contractors shall demobilize/ tow/ penalize for violation of these Rules and under the provisions of the Jammu and Kashmir Municipal Corporation Act / the Jammu and Kashmir Municipal Act, 2000. In case of any difficulty, a resolution shall be passed with the Administrator or Standing Committee of Municipal Corporation to resolve/ to authorize the Parking Contractor for the same.

- (2) The lifting charges for towing the vehicles from unauthorized parking places and from no parking zones/roads shall be fixed by the Municipal Commissioner from time to time.
- (3) For not parking in designated parking space, the penalties shall be as decided by the Parking Committee constituted under Municipal Corporation and ULB from time to time.
- (4) The following violations shall be considered for the penalties, but not limited to:
 - (a) Parking on footpath or cycle track
 - (b) Vehicle is parked within designated area, but occupies more than one parking slot
 - (c) Vehicle is parked in the opposite direction of the lane movement
 - (d) Vehicle lifting charges, if applicable, shall be fixed by the Parking Committee which shall be shared between the Corporation and the Operator in the ratio decided through an open tender. Towing work shall be a part of Parking Tender.

(5) The following are necessarily to be ensured, but is not limited to:

(a) Paid Parking Lots and Block faces:

- (i) In the event that a vehicle user has not paid the Parking Fee, the enforcement officer shall take a photo of the vehicle, notify the Central Parking Management System (CPMS) and immobilize the vehicle.
- (ii) A user must pay the applicable parking fine through the system website, using a Smartphone app, or a Parking Card/ Coupon to have a vehicle unclamped.
- (iii) To aid in enforcement activities, vehicle detection sensors or any other technology may be deployed to monitor the arrival and departure of every vehicle that parks in a designated Parking Slot.

(b) No Parking Area:-In the event that a vehicle user has not paid the Parking Fee, the enforcement officer shall take a photo of the vehicle, notify the CPMS and immobilize the vehicle. The user must pay the applicable parking fine. Payments shall be made through the system website, using a Smartphone app, or a Parking Coupon to have the vehicle unclamped. The Traffic Police shall be at liberty to decide for towing the vehicle away, in which case the user may have to pay additional towing charges.

- (c) **Vehicle indefinitely parked without paying fee:-** If any vehicle is impeding traffic movement or blocking any emergency vehicle or any other event deemed unsafe, the vehicle shall be towed away immediately, and the owner shall be liable for all the charges as decided by the Parking Committee.

- 6. Parking Area Management Plans (PMAP):-** (1) The Municipal Corporations, Councils and Committees shall be responsible for parking in their respective jurisdiction, and shall prepare and implement local area specific / integrated parking plans (PMAPs) as envisaged in the Master Plan and in accordance with the Parking Policy.
- (2) The parking plans shall be prepared within 6 months. This will require interface with all agencies in possession of land parcels within which public parking takes place, such as Universities, Hospitals, Malls, Cinema Halls, and Airports etc.
- (3) The Municipal Corporation, wherever it considers appropriate in the public interest, may enter into any private sector participation agreement for management of area under PMAP. A single bidder shall be chosen for management of a PMAP.
- (4) Authority may also enter into a Public Private Partnership mode for construction of parking lots through open bid – surface or Multi-level.
- 7. Parking fee payment:-** (1) The Parking System shall enable quick and hassle-free payment of parking fees through a mobile phone-based payment system and website. Payments are tied to a vehicle's registration number, which is in turn used in the enforcement process to check whether the vehicle is paid or unpaid.
- (2) A regular user shall have to sign up for a User Account where he can add his vehicle and mobile number(s) that can be used for Parking Fee payment anywhere in the city. The user shall use an SMS text message or smartphone app to notify the Service Provider that she/he has begun parking in a Paid Parking Block or Parking Lot. The system shall record the vehicle's presence until the user sends another message when she/he leaves the parking spot.
- (3) Parking accounts can be recharged /paid online with credit cards, net banking, smart mobility cards or others. National Common Mobility Card (NCMC) integration is mandatory.
- (4) All collection of the fees or violation charges shall be cashless transactions.

- 8. Fine and fee collection:-** (1) All fee and fine payments in paid parking lots to the CPMS shall be credited in full to an ESCROW Account to be established by Municipal Corporation/ULB and the Service Provider.
- (2) Any direct collection that does not get recorded on POS or any other medium which is connected to parking server shall be termed as violation of contract and shall attract fine on the Service Provider as per the Service Level Agreements or as decided by the parking committee.
- (3) The Service Provider shall, at the end of the working day submit all cash collected on POS to the Bank's Escrow account. The cash collected after the end of Banking hours shall be deposited before the end of next working day of the Bank.
- 9. Enforcement:-** (1) The Authority may enter into an Agreement with a Service Provider and authorize for the enforcement of Parking and No Parking areas.
- (2) Service Provider's enforcement officers shall carry out enforcement through random spot checks and/ or through use of CCTV cameras that can read the license plates.
- (3) To aid in enforcement activities, vehicle detection sensors or any other technology may be deployed to monitor the arrival and departure of every vehicle that parks in a designated parking slot. The same maybe part of the Service Provider Agreement.
- (4) The Traffic Police shall be at liberty to decide for towing the vehicle away, in which case the User may have to pay additional towing charges.
- (5) Authority shall depute officers in the Parking Cell to regularly monitor Parking violations through IT. Enforcement officers of Parking Cell shall be responsible to submit fortnightly reports to the Authority regarding penalties to be levied on account of non-compliance by the Service Provider/s.
- 10. Parking for differently abled persons:-** There shall be parking for differently abled as per Bureau of India Standards, National Building Code of India of 2016, India Road Congress SP:12:2015 and Harmonized Guidelines and Space Standards for barrier free built environment for persons with disability and elderly persons, 2016 of Ministry of Housing and Urban Affairs, Government of India. A penalty or legal action in accordance of law and approved by Parking Committee shall be levied on Service Provider for noncompliance of the statute. It shall be part of the Service Level Agreements.
- 11. Road markings and signage:-** (1)The Service Provider shall provide and maintain clear static road markings and signage at each Block Face or Parking Lot with the following information:
- (a) Where parking is allowed and not allowed

- (b) What type of vehicle may be parked
 - (c) Applicable parking fees.
 - (d) An identification number (used when paying parking fees).
 - (e) Specific time slots if the zone is not an all-day parking slot.
- (2) In the case of block faces, road markings shall be displayed continuously for the length of the block face and signage shall be installed at an interval of at least 20 m. At least one sign should be visible from each Parking Slot along a Block Face.
- (3) The Service Provider shall display an illuminated glow-sign board / LED display board on the Road / street (for Block Faces) and at the entrance and exit points of the parking sites (for Parking Lots) showing prominently there upon the following details:

PARKING SITE	
Name of the Service Provider (With Regn. No., if Any)	
License Number & Period of Validity (With Dates)	
Address & Contact number of the Service Provider	
E- Mail ID of the Service Provider	
Name & Contact number of the Supervisor	
Number & Name of Workers Employed	
Area Police Station & Contact Number	
Area of Parking in Sq. Mtrs. / Length in Mts.	
Category of Vehicles allowed.	
Zero Parking Hours	
Parking Charges	
Violation Fines	
Notice Board: 1. For further clarification, please download the Mobile App 2. In case of any difficulty/ problem/ complaint please contact the Service Provider / Municipal Corporation/Municipal/ Area police station or send e-mail to _____ 3. Complaint Register/ Box available with _____ 4. Vehicle parked beyond yellow line shall be towed away by the Traffic Police or by the Service Provider treating it as encroachment on Public Land.	

- (4) The Sign board should be made of Iron angle with GI sheet, having blue background with white letter and Municipal Corporation/Municipal /ULB/Nodal Agency logo, along-with the map of parking site. The design of Sign board shall be approved by the Authority.

- (5) In case the parking is full, the Service Provider shall provide a board at the entrance displaying '**PARKING IS FULL, KINDLY SEEK ALTERNATE PARKING**' at his own cost, to preclude any inconvenience to the intending visitors to the parking lot.
- (6) In the event of non-compliance, the Authority may define appropriate penalty to the Service Provider/s and also make it part of the Service Level Agreements.
- (7) In the event that the Authority manages parking departmentally, then the concerned officer shall be liable to get penalized for delays in execution of this Para, the penalty shall be decided by the Parking Committee.

12. IT system and Control Centre.-(1) The Authority shall operate a Control Centre at ICCC with the capability to provide summary reports and real-time information to Municipal Corporation/Municipal/ULB/Nodal Agency including but not limited to the following:

- (a) Number of vehicles parked on each Block and in each Zone
 - (b) Details for each Parking Event
 - (i) Vehicle license plate number
 - (ii) Vehicle type
 - (iii) User ID
 - (iv) Start time
 - (v) End time
 - (vi) Location (zone, facility/block number)
 - (vii) Applicable Fees
 - (viii) Payment status
 - (ix) Applicable Fines
 - (c) Details on enforcement for the activities of all enforcement staff:
 - (i) Assigned itinerary
 - (ii) Actual path taken
 - (iii) Details of vehicles checked
 - (iv) Details of vehicles immobilized
- (2) The Control Centre shall serve as a single point of contact for Municipal Corporation/Municipal/ULB/ Nodal Agency to communicate with the Service Provider as and when needed.
- (3) The Authority may enter into an Agreement with a Service Provider to ensure the above and also make it part of the Service Level Agreements.

13. Website & Smartphone Application:- (1) A website shall be created with the following functionality:

- (a) Display real-time occupancy at all on- and-off-street paid parking locations covered under the System.
- (b) Display current information on parking fee levels on all streets covered under the System.
- (c) Display a map of shops where parking coupons are available.
- (d) Provide a user account section with the ability to create a user account, modify the user profile, recharge the user's prepaid account, or pay fines. Shall display history of user fee and fines collected by date, time, and location.
- (e) Available in local language and English.
- (f) Display real-time fines issued and collected.
- (g) The website should have an uptime as described in the Service Provider incentives.

(2) A smart phone application shall be created for the top three smart phone operating systems used by the membership base (as calculated through membership surveys) with the following functionality:

- (a) Display real-time map showing occupancy at all on-street and off-street paid parking locations covered under the System and specific parking areas near the user's location.
- (b) Display current information on parking fee levels on all streets covered under the System.
- (c) Display a map of shops where parking coupons are available.
- (d) Provide a user account section with the ability to create a user account, modify the user profile, recharge the user's prepaid account, or pay fines. Shall display history of user fee and fines collected by date, time, and location.
- (e) Available in local language and English.
- (f) Display real-time fines issued and collected.
- (g) Responsive interface to facilitate use on a wide range of devices with different sizes.

(3) The Authority may enter into an Agreement with a Service Provider to ensure the above and also make it part of the Service Level Agreements.

14. Arrangement of parking places:- The arrangement of parking places, as required, may be done on various places in the city by the Municipal Corporation in the following manner:

- (a) Provisions of minimum 10% of ECS of Parking Space for charging facilities of Electric Vehicles shall be ensured at parking places;
- (b) Only parallel parking shall be permitted for on-street parking.
- (c) Parking space for differently abled persons shall be provisioned in On and Off Street Parking with reservation as per Harmonized Guidelines and Space Standards for Barrier-free Built Environment for PWD and elderly persons published by CPWD 2016.
- (d) For parking places, alternate spots as under the flyovers wherever suitable may be utilized for parking.
- (e) "Park and Ride" facilities shall be encouraged at major nodes of public transportation which are at the periphery. The nodes within the city shall not have such facilities;
- (f) Parking arrangements for commercial use may be ensured by other public and private establishments near railway stations, bus terminals/stands, offices, schools, colleges, hostels, factories, hospitals, commercial buildings and other non-residential buildings or places of the city, by seeking license from the Municipal Corporation for public parking;
- (g) Civic amenities in the form of toilets, drinking water supply, etc. shall be provided within the parking site.

15. Operation and Maintenance of Parking Lots, MLCPs and Stack Parking sites:- The Authority may enter into an Agreement with a Service Provider to ensure the above and also make it part of the Service Level Agreements.

A. For off-street Parking Lots:- In accordance with law, the following arrangements shall be made round the clock at the parking sites. If Authority enters into an agreement with a Service Provider, the Service Provider shall not be entitled to any remission, whatsoever, on these points.

- (a) Complete illumination of entry & exit points of site with glow signs.
- (b) Well-maintained good quality toilets.
- (c) Drinking water facility
- (d) General upkeep and cleanliness within the parking site.
- (e) Functional fire-fighting systems.

- (f) Functional public address system.
- (g) Functional power back up through generators.
- (h) Prevention of any kind of waterlogging.
- (i) Adequate lighting / illumination in the parking lot – minimum of 20 lux at all locations.
- (j) Electric/water usage charges incurred on operation of the parking system.
- (k) Insurance of the site.
- (l) Providing Parking Sensors (Optional)
- (m) Providing CCTVs (Optional)
- (n) The Service Provider shall be liable and responsible for any loss of life and/ or physical harm to the public on account of negligence on the part of Service Provider in maintaining the site properly. The Service Provider shall ensure that all the exit gates are operational round the clock.

B. For Stack Parking Lots:- In case of Multi Level Stack Parking sites, the following shall be required to undertake operation and maintenance as per the following terms, in addition to requirements at stated in 13.A, above:

- (a) The Service Provider shall transfer the parking facility to Municipal Corporation/ULB/ or its nominated agency, free and clear of any encumbrances on expiry of or termination of contract, whichever is earlier subject to fulfilment of the following conditions:
 - (i) The Service Provider shall to the extent possible assign to Municipal Corporation/ULB or its nominated agency at the time of transfer all un-expired guarantees and warranties by contractors and suppliers and all live insurance policies.
 - (ii) During the two months' period prior to anticipated transfer of the facility the Service Provider shall provide such training services to the representatives and employees of Municipal Corporation/ULB or its nominated agency to operate and maintain the facilities efficiently and safely following such transfer.

- 16. Parking License Fee:-** (1) A License Fee will be charged from the Private Land/Premise Owners for providing their land/premise on commercial purpose for public parking. They shall be mandated to provide minimum civic amenities in the form of drinking water, toilet, driver shed, etc. within the parking lot. The rate criteria shall be as decided by the Parking Committee. The rates shall be reviewed and revised from time to time.
- (2) Parking on any Government land not owned by the Municipal Corporation shall be mandated to give a monthly License Fee to the Municipal Corporation in lieu of charging for Parking within their own plots. The License Fee shall be revised from time-to-time by the Municipal Corporation.
- (3) The Rate of License Fee shall be as follows:
- (a) For private owners, Parking License Fee shall be calculated per sqm, of space under parking. For differently abled landowner and women landowner an incentive or rebate on Parking License Fee per sqm shall be decided by the parking committee.
 - (b) For Govt. ownership, Parking License Fee, per sqm of space under parking shall be decided by the parking committee.
- 17. Customer information:-** (1) The Authority shall provide information to customers through various media including the Internet, smart phone applications, and on-street signage.
- (2) Users should be able to view real-time on-street and off-street parking occupancies and applicable parking fee, enabling them to identify streets or lots with open spaces and applicable rates before planning their trips.
- (3) The system shall also provide maps indicating where parking fees are applicable. The system shall make use of social media to keep city residents apprised of new regulations and system features.
- (4) Online and print media shall be used to inform the users of the fee, penalties and features of CPMS.
- (5) The Authority may enter into an Agreement with a Service Provider to ensure the above and also make it part of the Service Level Agreements.
- 18. Declaration of Prohibited/ Exclusive Area for Parking:-** (1) The Municipal Commissioner or the Government of Jammu and Kashmir may declare any of the area or the ward or the road as no parking zone prohibited for construction, development or operation of parking lots.
- (2) The Municipal Commissioner or the UT Government may declare any of the area or ward or the road within the Municipal limits prohibited for construction, development or operation of vending zone, so that public parking may be developed there.
- 19. Miscellaneous:-** (1) No failure or omission by either Party to carry out or observe any of the terms and conditions of the License Agreement shall

give rise to any claim against the Party in question or be deemed a breach of this Agreement if such failure or omission arises from any of the causes beyond the reasonable control of that Party, including, without limitation, war, warlike operation, insurrection, riot, fire, explosion; accident; governmental act, material control regulations or orders, act of God, act of the public enemy, epidemic and quarantine restriction provided that the non-performing party has provided the other party with prompt written notice of the obligations it will not be able to perform and has taken all reasonable care to minimize the effect of any such force majeure situation.

- (2) If a force majeure event, that prevents the Contractor from performing its obligations under his Agreement, does not end within thirty (30) days, then the Municipal Corporation shall be entitled by written notice to terminate this Agreement.

20. Power to amend or withdraw:- Notwithstanding anything contained in the foregoing provisions of these Rules, the Government may by issuance of notification in the official gazette amend or withdraw any of the provisions mentioned herein above.

21. Repeal and savings:- (1) All rules, orders and instructions in force corresponding to these rules shall stand repealed.

- (2) Notwithstanding such repeal any action taken under the provisions of the rules orders and instructions so repealed shall be deemed to have been made or taken under the corresponding provisions of these rules.

By Order of the Government of Jammu and Kashmir.



(Mandeep Kaur) IAS

Commissioner Secretary to the Government

Housing and Urban Development Department

No. HUD-LIT011/6/2024-01 (E-7537202)

Dated: 08.07.2026

Copy to the:-

1. All Financial Commissioners (Additional Chief Secretaries).
2. Additional Chief Secretary to the Hon'ble Chief Minister.
3. All Principal Secretaries to the Government.
4. Principal Secretary to the Hon'ble Lieutenant Governor.
5. Joint Secretary (Jammu, Kashmir and Ladakh), Ministry of Home Affairs, Government of India, New Delhi.
6. All Commissioner/ Secretaries to the Government.
7. All Administrative Secretaries.
8. Divisional Commissioner, Jammu/ Kashmir.
9. All Deputy Commissioners.
10. All HoDs of H&UDD.

11. Director, Archives, Archaeology and Museums, J&K.
12. Director Information, J&K
13. General Manager, Government Press, Jammu/ Srinagar for publication in the Official Gazette.
14. OSD/ Private Secretary to Hon'ble Chief Minister (Hon'ble Minister I/C Housing & Urban Development Department.
15. Private Secretaries to all Hon'ble Ministers.
16. Private Secretary to Advisor to Hon'ble Chief Minister.
17. Private Secretary to the Chief Secretary, J&K.
18. Private Secretary to the Commissioner/ Secretary to the Government, Housing & Urban Development Department.
19. Incharge Website, Housing & Urban Development Department.
20. Notification /Stock File.